# Central Administrative Tribunal, Principal Bench

## Original Application No.178 of 2002

New Delhi, this the 21st day of January, 2002

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## Hon'ble Mr. Justice Ashok Agarwal, Chairman Hon'ble Mr. V. K. Majotra, Member (A)

Rakesh Kumar Gupta S/o Shri Kanhaiya Lal Gupta R/o 210, Delhi Administration Flats, Nimri Colony, Ashok Vihar, Phase-IV Delhi-52

(Presently working as P.G.T. (Political Science in Deen Dayal Upadhyay Govt. Sarvodaya Vidyalaya, Rouse Avenue New Delhi-2

- Applicant

(By Advocate: Shri Chittaranjan Hati)

#### Versus

- 1.N.C.T. of Delhi
   Through: Director of Education
   Old Secretariat, Delhi-54
- 2.The Principal
  Govt. Boys Senior Secondary School
  (Under N.C.T. of Delhi)
  H-Block,Sultanpuri
  Delhi-41

- Respondent

### ORDER(ORAL)

#### By Mr. V. K. Majotra, Member (A)

Heard Shri Chittaranjan Hati, learned counsel for the applicant.

challenged order dated The applicant has 2. whereby the date of increment of the applicant 18.1.2001 deferred from 1.1.2000 to 26.1.2000 and he treated as absent from duty on various dates during been December, 1998, without period April,1998 to Earlier on, the applicant had approached this intimation. thrice and lastly in OA No.2433/2000 which was disposed of by an order dated 21.8.2001. In compliance of order dated 29.5.2000 in OA No.1343/99, the applicant was

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issued a memorandum dated 18.1.2001 to which he filed his reply on 4.8.2001. Applicant's claim was considered and rejected. By an order of 21.8.2001 (Annexure-T), 0.A.No.2433/2000 was dismissed as not maintainable and the applicant was given liberty to assail the order dated 18.1.2001 by filing a fresh OA and hence, this OA has been filed by the applicant.

- learned counsel stated that the applicant The 3. blind PGT teacher of Political Science where is alleged also teaches the same subject. It Principal terms with being on inimical the Principal that the applicant, has been marking him absent on different he is not in a position to sign the attendance register being blind and, therefore, the respondents have the applicant on extraordinary leave while he had present.
- find that the memorandum was issued to the applicant had replied. to which the applicant have considered applicant's reply and given respondents reasoned order namely Annexure `A´ dated 18.1.2001. It is stated therein that applicant's relevant record has been gone through and it is found that he had been on C.L. for for 26 days and EOL for 25 days. beina days, E.L. the relevant period. On the same basis, absent during applicant's annual increment was deferred after obtaining the prior approval of the higher authorities. Annexure `A´ is a reasoned order in which we do not find any infirmity. The OA, in the circumstances, is dismissed in limine.

Ashok Agarwal )

Chairman

( V.K.Majotra ) Member(A)

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